

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2167  
ANSWERED ON:23.11.2010  
FAKE FREEDOM FIGHTERS  
Bhoi Shri Sanjay;Viswanathan Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints regarding fake freedom fighters getting pension on fraudulent certificates;
- (b) if so, the total number of such complaints reported and cases registered in this regard, State-wise;
- (c) the action taken against the fake freedom fighters, State-wise; and
- (d) the remedial steps taken by the Government to check such incidents in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): Complaints containing allegations of fake/fraudulent claims for freedom fighter's pension are received from time to time. All such complaints are examined with reference to the applicable provision of the Pension Scheme in consultation with the State Governments. In such cases where the allegations are sustained, the claims are rejected and if the pension has been already sanctioned, the same is suspended/cancelled and recovery of pension ordered after following the prescribed procedure.

(d): The Central Samman Pension is sanctioned only to those freedom fighters who fulfill the eligibility criteria and produce evidentiary requirements in support of their claims duly verified and recommended by the State Governments/Union Territories Administrations.